

19-11-2025

To

National Green Tribunal  
New Delhi

SUB- Submissions in Review Application No 19-32/2025

Respected Sir

We would like to submit as under in response to Review Application No 19-32/2025 as under –

All the facts given in SYNOPSIS & LIST OF DATES wrong to mislead the honourable tribunal and point wise facts are as under –

1. Applicant has given complaint on pollution and honourable court has taken note of letters of MoEF & CC on the point of resin and there is details elaboration on the same in the order of the honourable tribunal and it is wrong that review applicant was unable to assist the tribunal in respect of same.

2. On the submission of order of Honourable Supreme court , the matter was totally different that units had applied for EC and whether units should be closed till the pendency of the EC application as units had applied for EC

Even in many paras of the order, matter of post facto had been discussed and it is clearly mentioned that this case is single one and post facto EC should not be routine, still when all other pollution norms are their.

There is no point on this case as there is no such plea also.

3. Their contention that units are not manufacturing any chemical is totally wrong as Melamine-Formaldehyde Resin and Phenol –Formaldehyde Resin is itself very dangerous chemical . Also this process is not mixing of chemicals but thermal reactions in pressure kettles .Moreover, this contentions is of no point as it is established in various orders and documents and even in orders attached in application that these resins are covered in prior requirement of obtaining EC.

4. More importantly, honourable Supreme court in its order of 16 May 2025 in the matter of Vanashakti Vs Union of India, held that ex-post facto EC are illegal to the EIA regime and struck down the 2017 notification and the 2021 office Memorandum that permitted retrospective clearances.

So the Review application has been filed to mislead the honourable tribunal as the matter is not covered in orders quoted and moreover the recent judgement of Honourable Supreme court is against operating of the units without EC .

So requested to reject all the Review Applications for the sack of justice and right of the citizens for clean environment

Regards ,



Sumit Saini

Kishan pura Damla Yamunanagar

Haryana 135001